

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 26th day of April, 2001.

Original Application No. 475 of 2001

CORAM:-

Hon'ble Mr. SKI Naqvi, J.M.

Chhote Lal Verma,  
Son of Late Sri Roshan Lal Verma,  
Resident of Village & Post-Mandanpur,  
District- Aligarh.

(Sri V.P. Singh, Advocate)

..... Applicant

Versus

1. Union of India through its Secretary,  
Department of Post, Dak Bhawan, New Delhi.
2. Post Master General, Agra.
3. Senior Superintendent of Post Offices,  
Aligarh, District Aligarh.
4. Asst. Superintendent of Post Offices,  
Central Sub Division, Aligarh.
5. Branch Post Master, P.O. Siktara,  
District-Aligarh.

(Sri Manoj Kumar, Advocate)

..... Respondents

O R D E R (O\_r\_a\_1)

By Hon'ble Mr. SKI Naqvi, J.M.

As per applicant's case, his father, namely, Late Roshan Lal Verma, died in harness on 26-11-1999 while he was working as EDDA in the respondents establishment leaving behind him his widow and three sons. The elder son of the deceased employee is said to have been living separately ~~and~~ <sup>Q,</sup> ~~and~~ <sup>2,</sup> having no concern with the dependents' left by the deceased ~~and~~ <sup>3,</sup> the family being in distress, the applicant Sri Chhote Lal applied for appointment on compassionate. As a short

*Re*

term relief he was engaged for a limited period of six months and disengaged thereafter. On his move for appointment on compassionate ground, the respondents directed him to furnish a undertaking and the applicant furnished the undertaking that he will lookafter his widow mother and also that he has no objection if his emoluments are paid direct to his mother. After this much development the respondents are keeping a long silence and, therefore, the applicant has come up through this OA seeking relief to the effect that the respondents be directed to issue appointment letter to the applicant on the post of EDDA.

2. Sri Manoj Kumar, learned counsel for the respondent has raised serious objection against the maintainability of the matter and mentions that the facts as <sup>have</sup> ~~has~~ been incorporated in the OA cannot be taken to be as correct without giving an opportunity to the respondents to verify the same and make submission.

3. Keeping in view the facts and circumstances of the matter, I find that the respondent cannot be directed to issue appointment letter to the applicant. At the most the respondents can be directed to consider the case of the applicant on compassionate ground.

4. It is also quite evident from the pleading of the applicant that the respondents have not appointed the <sup>unclear part</sup> applicant. At the same time there is nothing on record that they have refused to consider the case of the applicant.

In the circumstances, the OA is decided with the direction that the matter of compassionate ground appointment to the applicant Sri Chhote Lal Verma be decided expeditiously and preferably within a period of three months from the date

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of supply of a copy of this order. The OA is decided accordingly. There shall be no order as to costs.

*See margin*

Member (J)

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